

[*Translation*]

- (ii) Need to direct sugar mills to purchase the entire sugarcane available in the country

SHRI KAMLA PRASAD RAWAT (Barabanki) : Mr. Speaker, Sir, I would like to draw the attention of the Government of India towards sugarcane growers in the country. Sir, today the owners of sugar mills both in private and public sectors are bent upon suspending purchase of sugarcane and closing their mills because sugar production is less in summer season as compared to the winter season. Under such circumstances, if sugar mills stop purchasing sugarcane, the farmers will be ruined. Therefore, we ask the Central Government to direct the concerned sugar mills not to stop purchasing sugarcane till the entire quantity of sugarcane, which is required to be crushed during this current crushing season, is not purchased from the farmers. If the mill owners do not do so, their licences should be cancelled and stern action should be taken against the managements of the public sector also.

[*English*]

- (iv) Need to revise the present method of calculating the loss for assessing the payment under crop insurance scheme

SHRI P. PENCHALLIAH (Nellore) : The Government of India had sometime back introduced a crop insurance scheme for the benefit of the poor and marginal farmers in the country. But, unfortunately, Rs. 30/- per acre is being deducted towards the premium by the Nationalised Banks at the time of advancing the loans. Our farmers are too poor to pay that much of premium.

For payment of insurance amount, the damage, if caused at Taluk or Mandal level, is being taken into account at present. Whenever there is any breach in the bund of a tank due to floods or any damage is caused due to various crop diseases like brown happer etc., the loss of the crop is confined to only a limited area. Hence to take into account Mandal or Taluk as a unit while assessing damage for payment of crop insurance is gross injustice.

Hence I earnestly appeal to the government to revise the present method of calculating the loss at Taluk and Mandal levels and to assess individual loss only for payment to crop insurance.

[*Translation*]

- (v) Demand for conducting research on adverse effects of eucalyptus trees on human beings and fertility of soil

DR. CHANDRA SHEKHAR TRIPATHI (Khalilabad) : Mr Speaker, Sir, I would like to raise the following matter under Rule 377 :

The work of plantation of trees is going on in full swing in various parts of the country and it is a matter of happiness that the Government is also fully helping in this work. There has been a sort of competition to plant more and more eucalyptus trees for the last four or five years. This tree was unknown in some areas but now plenty of these trees are found in those areas. The people are definitely earning profit on these trees and that is why they are planting more and more eucalyptus trees. But as per the research conducted by the University of Agriculture and Technology in Pant Nagar, the eucalyptus trees destroy the fertility of soil and the land becomes barren and there is a strong possibility of asthma disease being spread by these trees among the human beings.

Therefore, I request the Central Government to make a proper enquiry about the research conducted by the University of Agriculture and Technology, Pant Nagar and if these eucalyptus trees are really injurious to the health of human beings and the fertility of the soil, effective measures should immediately be taken to stop its plantation so that its possible adverse effect on land and human beings is checked in time.

- (vi) Demand for not shifting the T.V. Centre from Purnea to some other place in Bihar

SHRIMATI MADHUREE SINGH (Purnea) : Mr. Speaker, Sir, I would like to raise the following matter with your permission under Rule 377 :

A T. V. station was set up at Purnea, a border district of Bihar, with the grace of Late Shrimati Indira Gandhi and the people of that area were very happy because though Purnea is the oldest district yet its development works have been obstructed. Purnea is a suitable place from where all sides can be covered. Then why it is being discussed that this T.V. station should be shifted from Purnea to Katihar. I, therefore, request the Central Government that whatever be the stage of this proposal, it should not be shifted from there. Rather all the places should be covered by it. Katihar is only 24 miles away from there, then why the proposal of shifting is being considered.

(vii) **Need to set up fruit based industries in various parts of Himachal Pradesh**

SHRI K. D. SULTANPURI (Shimla) : Mr. Speaker, Sir, with your permission I raise the following matter under Rule 377 :

In the state of Himachal Pradesh, the economic condition of the people is solely depended on the cultivation of potatoes, ginger and apples in the upper regions and peaches, *gaigal*, lemons, pears and mangoes in the lower regions and in the plains. Some people buy their cash crops at cheap rates and thus exploit them. The farmers are not able to get the full price of their produce. The Government has set up some juice extracting units but as they are located at the Punjab and Haryana border, the people have to pay a very high fare to supply their produce to these units. Moreover, these units do not have sufficient capacities to utilise the entire produce. Due to this reason the people are facing a lot of trouble.

I want the Central Government to allocate funds to the Government of Himachal Pradesh to set up Public Sector units in the following areas :

Rohdu, Thiyog, Rampur, Shimla, Renuka in Nahar district, Nurpur in Kangra district, Chamba district, Una in Bilaspur district, Mandi Kullu and Lahaul spiti, etc. Survey of these areas should be conducted to set up units there as early as possible, so that the economic condition of these people could improve.

(viii) **Need to ensure implementation of the Land Ceiling Act in the country**

SHRI RAMASHRAY PRASAD SINGH (Jahanabad) : Mr. Speaker, Sir, the Harijans and the people belonging to the backward classes are often fleeing from their villages in the country. In the Jahanabad area in Bihar, the number of such incidents is the most. On the other hand, extremism is also increasing rapidly. I want the Government to implement the Land Ceiling Act and the Minimum Wages Act under the 20 point programme at the earliest. The Government officials are expressing their inability in regard to these two points. Land disputes are the main reason. If the Government does not implement these two Acts in time, then the situation will deteriorate alarmingly.

DEMANDS FOR GRANTS, 1987-88

— *Contd.*

[*English*]

Ministry of Human Resource Development—*Contd.*

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF HEALTH AND FAMILY WELFARE (SHRI P. V. NARASIMHA RAO) : Mr. Speaker, Sir, fifty Hon. Members including two of my colleagues have participated in this very enlightened debate and in the first place I would like to thank all of them for their suggestions as well as criticism. I am thankful to them particularly for the criticism because it has been particularly weak; so I could not thank them more on the side of the criticism.

Sir, I would not make a long speech conceptually because the policy has been accepted, the programme of action has been accepted, what remains to be done at this stage is to tell Parliament where we have travelled, up to what point and where we wish to go from here. I would be as crisp as these parameters would require.

Sir, the first point of criticism which needs to be explained was that according to